

**High Court of Madras — Madurai Bench**  
**Sitting Arrangements – From February 7, 2022**

<b>Sl.No.</b>	<b>Hon'ble Judges</b>	<b>Subject</b>
1.	Paresh Upadhyay, J and Krishnan Ramasamy, J	Public Interest Litigation and all other Division Bench Writ Petitions; Writ Appeals – from the year 2018; Criminal Contempt and Appeals relating to Orders in Contempt Proceedings
1A.	Paresh Upadhyay, J (when DB not sitting)	Old Writ Petitions from the provisional list
1B.	Krishnan Ramasamy, J (when DB not sitting)	Old Civil Revision Petitions from the provisional list
2.	R.Subramanian, J and N.Sathish Kumar, J	Habeas Corpus Petitions; All Criminal Appeals and other Criminal Cases to be heard by Division Bench (including crime against women and children); Writ Appeals - up to the year 2017; All other Division Bench Civil Appellate Side matters
2A.	R.Subramanian, J (when DB not sitting)	Old Civil Misc. Appeals from the provisional list
2B.	N.Sathish Kumar, J (when DB not sitting)	Old Criminal Original Petitions (under Sections 407 and 482 of Cr.P.C.) and Writ Petitions (Cr.P.C.) from the Provisional List
3.	S.M.Subramaniam, J	Writ Petitions relating to Labour and Service – from the year 2019
4.	RMT. Teekaa Raman, J	Civil Miscellaneous Appeals; Civil Miscellaneous Second Appeals
5.	G.R.Swaminathan, J	Second Appeals - from the year 2010 to 2014
6.	Abdul Quddhose, J	Writ Petitions relating to General Miscellaneous, Mines and Minerals, Land Reforms, Land Tenancy, Urban Land Ceiling, Land Acquisition and other Land Laws, RTI, Freedom Fighters' Pension Scheme, Agriculture Produce Market (APM); Writ Petitions which are not specifically assigned to any other Single Bench
7.	R.Tharani, J	Second Appeals – from the year 2015 to 2018; First Appeals – up to the year 2015
8.	G.K.Ilanthiraiyan, J	Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – from the year 2020; Criminal Appeals (including appeals relating to Crime against Women and Children) and Criminal Revisions – from the year 2020

9.	C.Saravanan, J	Writ Petitions relating to Tax (including Motor Vehicles Tax, Duties, Export and Import), Customs and Central Excise, Prohibition and State Excise, Forest, Industries and H.R. & C.E and Wakf.
10.	B.Pugalendhi, J	Second Appeals – up to the year 2009
11.	G.Ilangovan, J	CBI and Prevention of Corruption Act Cases (except Bail and Anticipatory Bail Applications); Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – up to the year 2019
12.	S.Ananthi, J	Civil Revision Petitions; Transfer Civil Misc. Petitions and Company Appeals
13.	K.Murali Shankar, J	Criminal Original Petitions – Anticipatory Bail and Bail; Petitions for Cancellation, Relaxation or Modification of Bail and Anticipatory Bail; All other petitions concerning Bail and Anticipatory Bail; Criminal Appeals (including appeals relating to Crime against Women and Children) and Criminal Revisions – up to the year 2019
14.	R.N.Manjula, J	First Appeals – from the year 2016
15.	S.Srimathy, J	Writ Petitions relating to Labour and Service – up to the year 2018
16.	R.Vijayakumar, J	Second Appeals – from the year 2019

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice Paresh Upadhyay and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice R. Subramanian and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and *de novo* hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter.

- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.

- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE ACTING CHIEF JUSTICE //

Dated : 03.02.2022

Registrar (Judicial),  
High Court, Madras